CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.20/MP/2023

Subject	:	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power dated 03.03.2022 and 10.03.2022 challenging the Termination Notice dated 18.08.2022 issued by South Western Railways under Article 4.4 of the APP dated 03.03.2022 and all consequential actions pursuant to the Termination Notice.
Petitioner	:	Jindal India Thermal Power Limited (JITPL)
Respondents	:	South Western Railways, Indian Railways (SWR) and Anr.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, JITPL Shri Shubham Arya, Advocate, SWR Shri Shreyshtha Ramesh Sharma, Advocate, TPTCL Ms. Surbhi Kapoor, Advocate, TPTCL Shri Vedant Chaudhary, Advocate, TPTCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Hon'ble Supreme Court, vide judgment dated 8.05.2026 in Civil Appeal No. 4652 of 2024, has held that Indian Railways does not qualify as a deemed distribution licensee. Consequently, the dispute raised in this case involves a generating company and the consumer. Accordingly, the learned counsel submitted that the Commission may dispose of the present Petition while granting liberty to the parties to avail the appropriate remedies available under the law.

2. In response, the learned counsel for the Respondent, SWR, sought an extension of time to obtain necessary instructions on the above aspect.

3. Considering the request of the learned counsel for the Respondent, SWR, the Commission adjourned the matter to allow the Respondent, SWR, to obtain necessary instructions.

4. The Petition will be listed for hearing on **12.01.2027.**

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)